

years 1981, 1982 and 1983 and upto July, 1984 are given in the Statement-I

(c) There is no yearly sugar demand from States/Union Territories as sugar is allocated on the basis of certain uniform norms which take into account the population in the country as a whole and a per capita availability.

(d) and (e) The figures of yearly supply of levy sugar to the 12 States/Union Territories which are serviced by Food Corporation of India are shown in the statement-II. As regards the

remaining 9 States/Union Territories, the concerned State Governments/Union Territories' administration themselves lift the sugar and distribute it. Presumably the monthly quota of levy sugar allocated to such States/Union Territories have been lifted and distributed by them.

(f) Government is releasing sugar for internal consumption and exports from the stocks of sugar maintained by the factories and as on 15.7.1984 the total quantity of sugar available with the factories in the country was 40.85 lakh tonnes.

Statement-I

State-wise Monthly Levy Sugar Quotas Allotted for Distribution Through Fair Price Shops From January, 1981 to July, 1984

(In tonnes)

States	Monthly levy sugar quotas		
	From January, 1981 to March, 1982.	From April, 1982 to September, 1983.	From October, 1983 to July, 1984.
1	2	3	4
1. Andhra Pradesh	20882	22696	24027
2. Andaman and Nicobar	190	190	215
3. Arunachal Pradesh	228	267	289
4. Assam	7541	8459	9190
5. Bihar	26929	29675	31573
6. Chandigarh	243 + 32*	275	325
7. Dadra & Nagar Haveli	36	44	50
8. Delhi	5304 + 800@	6104	6855
9. Goa, Daman & Diu	470	470	478
10. Gujarat	14031	14433	15361

1	2	3	4
11. Haryana	4916	5462	5837
12. Himachal Pradesh	1588	1801	1917
13. Jammu & Kashmir	2250	2542	2673
14. Karnataka	14215	15743	16843
15. Kerala	10495	10796	11225
16. Lakshdweep	65	65	68
17. Madhya Pradesh	2082	22150	23276
18. Maharashtra	24743	26645	27998
19. Mnipur	524	609	643
20. Meghalaya	493	564	609
21. Mizoram	171	207	240
22. Nagaland	340	340	390
23. Orissa	10723	11166	11577
24. Pondicherry	230	257	271
25. Punjab	6564	7085	7581
26. Rajasthan	12757	14494	15832
27. Sikkim	107.5 + 25 ‡	134	154
28. Tamil Nadu	19783	20526	21284
29. Tripura	759	876	958
30. Uttar Pradesh	41761	47111	50466
31. West Bengal	21994	23156	24435

*Additional ad-hoc allocation given to Chandigarh from June, 1981

@Additional ad-hoc allocation given to Delhi from February, 1981

‡Additional ad-hoc allocation given to Sikkim from June, 1981.

Statement-II

State-wise levy sugar supplied by the Food Corporation of India from January, 1981 to June, 1984.

(In tonnes)

States	Quantity of levy sugar supplied by FCI during			
	January to December, 1981	January to December, 1982	January to December, 1983	January to June, 1984
1. Assam	94,419.5	1,01,344.4	86,572.7	44,563.5
2. West Bengal	2,41,242.0	3,82,005.0	2,85,011.0	1,42,529.0
3. Bihar	3,08,071.5	3,32,322.5	3,34,218.2	1,77,467.1
4. Orissa	1,05,163.0	1,26,274.0	1,32,106.6	58,221.7
5. Mizoram	1,712.0	2,594.8	2,719.7	1,494.0
6. Delhi	74,213.9	74,065.4	77,038.0	38,270.9
7. Chandigarh	1,224.2	Handed over sugar distribution work to State Administration from 1st July, 1982.		
8. Uttar Pradesh	1,26,746.7	Handed over sugar distribution work to State Government from 1st April, 1981.		
9. Madhya Pradesh	2,28,204.7	2,34,820.7	2,45,188.1	81,648.5
10. Jammu & Kashmir	23,908.0	24,037.0	26,735.0	14,876.0
11. Arunachal Pradesh	2,522.0	2,661.0	3,432.4	1,660.1
12. Meghalaya	5,860.0	6,980.2	6,982.3	3,251.0

Note: Andaman & Lakshdweep Administrations are being allotted levy sugar on quarterly and six monthly basis respectively. As such FCI is arranging the supplies to them in bulk quantities on the basis of aforesaid periods.

Assistance to States for Minor Irrigation

2161. SHRI AMAR ROYPRADHAN : Will the Minister of IRRIGATION be pleased to state :

(a) the Central assistance provided to each State for minor irrigation sector since 1980 to 1984, year-wise ;

(b) the demand of each state for this sector for the same period, year-wise ;

(c) the actual Central assistance given to each State for this sector for the same period, year-wise ; and

(d) the allocation for this sector in the Seventh Five Year Plan for each State ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI HARINATHA MISRA): (a) Irrigation is a State subject and all minor irrigation projects are implemented by the State Governments out of the allocations made by them from their overall development plans. Central assistance is provided in the form of block loans and block grants and is not tied to any sector or projects.

(b) to (d) Does not arise in view of (a) above.

Enquiry into Distribution of "Multiple Cross Hybrid" Bajra Seeds By National Seeds Corporation

2162. SHRIMATI PRAMILA DANDAVATE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the enquiry instituted in connection with distribution of Multiple Cross Hybrid Bajra seeds by National Seeds Corporation has been completed;

(b) if so, the details thereof; and

(c) whether any action has been taken against any of the officers involved in the malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) Yes, Madam.

(b) According to the report, there were gaps/lapses in supervision, quality control and knowledge of Field Officials in respect of crop morphology.

(c) National Seeds Corporation and Andhra Pradesh Government were requested to take necessary action, including action against the erring officials. National Seeds Corporation have already initiated disciplinary action against the concerned officials. The

Andhra Pradesh Government have reported as taking necessary action in the matter.

Vegetable and Provision Market in Vitthal Bhai Patel House

2163. SHRIMATI PRAMILA DANDAVATE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether vegetable and provision market has been established in the vicinity of Vitthalbhai Patel House;

(b) whether a number of vegetable shops and provision stalls have been operating there;

(c) whether any tenders were invited for allotment of these stalls for vegetable and provision marketing; and

(d) if so, the details thereof?

THE DEPUTY MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMAD USMAN ARIF): (a) and (b) No market as such has been established in the vicinity of Vitthalbhai Patel House. However, two garages have been allotted to Super Bazar for sale of provisions etc. on payment of rent on the recommendations of the Rajya Sabha House Committee.

One vendor has been selling vegetables and fruits in the close vicinity of Super Bazar for a number of years.

(c) No, Sir.

(d) Question does not arise.

Employment Generated Under NREP

2164. SHRI MADHAVRAO SCINDIA: Will the Minister of RURAL DEVELOPMENT be pleased to lay a statement showing: